>

Title: Shri P.V. Midhun Reddy called the attention of the Minister of Health and Family Welfare to the situation arising out of food adulteration in the country and steps taken by the Government in this regard.

SHRI P.V. MIDHUN REDDY (RAJAMPET): Sir, I call the attention of the Minister of Health and Family Welfare to the following matter of urgent public importance and request that he may make a statement thereon:

"The situation arising out of food adulteration in the country and steps taken by the Government in this regard."

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam Speaker, c onsumption of adulterated and spurious food items is a serious health hazard and the Government is fully conscious of its deleterious effect on the consumers. With the objective of consolidating the laws relating to food and for laying down science based standards for articles of food as also to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto, the Food Safety and Standards Act was enacted in 2006. Subsequently, the Food Safety and Standards Authority of India (FSSAI) was established in 2008. The Food Safety and Standards Rules and six FSS Regulations, were also notified in 2011.

The Food Safety and Standards Act became operational with effect from 05.08.2011. The food regulatory framework has now moved from the one limited to prevention of food adulteration to safe and wholesome food regime. The responsibility for enforcement of the Food Safety and Standards Act and Rules and Regulations made thereunder primarily rests with States/UTs.

The Food Safety and Standards Act, 2006 provides for graded penalties for infringement of the provisions of the Act. Penalties/punishment for selling food not of the nature or substance or quality demanded; sub-standard food; misbranded food; misleading advertisement; food containing extraneous matter; unsafe food for possessing adulterants etc., have been specified in the Act.

To curb the menace of food adulteration, regular surveillance, monitoring and sampling of food products is undertaken by the State /UT Governments under the Food Safety and Standards Act, 2006, Rules and Regulations made thereunder. Instructions in this regard are issued by the Food Safety and Standards Authority of India (FSSAI) from time to time. Random Samples of food items are also drawn by the State Food Safety Officers and sent to the laboratories recognised by the FSSAI for analysis. In cases, where samples are found to be not conforming to the provisions of the Act and the Rules & Regulations made thereunder, penal action is initiated against the offenders. Based on information received from States/UTs, the details pertaining to last two years are as under:

Year	Samples analysed	Samples found adulterated	No. of cases launched (criminal/civil)
2012-13	69,949	11021	7179
2013-14	72,200	13,571	10235

The Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011, prescribe limits for pesticide residues, naturally occurring toxic substances and metal contaminants. A Scientific Panel on Pesticides and Antibiotic Residues has been constituted under the FSSAI and the Panel has been delegated the power to fix the maximum residues levels of pesticides and antibiotic Residues in food commodities. Further, the exercise for harmonization of the maximum residue limits for pesticide residues in food commodities with codex standards is presently being undertaken by the FSSAI.

The Ministry also proposes to comprehensively review the Food Safety and Standards Act, Rules & Regulations made thereunder to address the concerns of the Courts including in matters relating to food adulteration and the numerous representations received from the Food Business Operators. It is also proposed to revisit the punishment stipulated for milk adulteration and make it more stringent.

SHRI P.V. MIDHUN REDDY : Thank you Madam for giving me this chance.

Madam, I would like to start with a quote of Swami Vivekananda. It says, "Brave, bold men and women, these are what we want. What we want is vigour in the blood, strength in the nerves, iron muscles and nerves of steel, notâ€¦â€¦. Avoid all these. Avoid all misery.".

Madam, I recall this quote of the great saint with reference to building a strong nation but these qualities envisaged by him will be a far fetched idea if we do not curb the menace of food adulteration. This is a greater threat than the border issues or the terrorist threat that our country is facing today. If we do not check food adulteration, we will lose more lives than in any war. It has got the potential of a weapon of mass destruction. Even basic things like water, milk and oil are in the long list of adulterated foods. No attention is paid.

If we take the case of water, we find a lot of water in the market branded as purified water. We know most of the water bottles in the market are spurious. We are a country where we have a slogan, 'Make in India'. We want other people from other countries to come to India and make their products. We are the same country which has sent Unmanned Mission to Mars and we launched satellites of other countries. But the irony is that we

still find foreigners bringing their own water bottles to India when they come to India.

If we take the case of milk, earlier it was like adding water to milk was the common form of adulteration. But now it has reached hi-tech proportions with synthetic milk, which is made of caustic soda, soap, urea and oil. Synthetic milk causes cancer and is harmful to heart, liver and kidneys. It is highly dangerous for pregnant women, babies and children. The problem is that once the milk is obtained from the milch cow, it has to be stored within 4-5 hours. The dairies do not check the milk properly and most of the dairies are unregulated. Except for a few major dairies, most of the dairies do not check the milk properly, and this synthetic milk is mixed with the normal milk and supplied to everybody, to each and every household.

The other danger is that now-a-days it is a big trend that they are injecting hormone injections like oxytocin to cows to increase their yield and get more milk. *The Nutrition Digest*, a publication of American Nutrition Association, says that milk from cows given hormone injections increased the risk of various cancers when consumed by humans. Still studies are being done on the effects of these hormone injections, specially, oxytocins which are freely being given to all the cattle in the country. It is a very dangerous development in our country. The effect of oxytocin is not only harmful for humans but it is really harmful for the cattle also because these oxytocin injections are administered daily to the cattle. I can say that this is a more heinous crime than cow slaughter because the cattle are in great pain. The cow slaughter law, which we have, will have no meaning if you do not control these Oxytocins in the country.

Another major threat the country is facing today is resistance to antibiotics. It is not only a threat in our country but throughout the world. A lot of countries are facing this problem. The presence of antibiotic residues in honey, meat, poultry and egg products consumed can produce resistance in bacterial population in the human body. These bacteria cause difficulties in treating human infections. This is largely due to unregulated use of antibiotics in animals. People use antibiotics in animals to prevent them from diseases and increase their breed in a very short period of time.

The World Health Organisation has identified antibiotic resistance as one of the three threats to the human population in the world. The US Centre for Disease Control and Prevention has described antibiotic resistance as one of the world's most pressing problems as a number of bacteria resistant to antibiotics have increased in the last decade. If this trend continues, Madam, we will not have any frontline medicines, which will treat basic diseases like typhoid, malaria and even other common fevers. It will lead even to a bigger health disaster than the one which is posed by bird flu, swine flu and Ebola in our country. Studies show that prolonged use of antibiotics cause cancer, asthma and cardiac malfunctions in infants. The latest one reported in the country is the new disease called Inflammatory Bowel Syndrome (IBS). These antibiotics kill the useful bacteria in the stomach, which leads to ulcer. A lot of people are suffering from this IBS syndrome.

Madam, artificial ripening of fruits is also causing many problems in our country. The International Agency for Research on Cancer (IARC) has listed a number of chemicals and pesticides, which cause cancer. Calcium carbide and ethylene are among them. Calcium carbide is most commonly used in India. It is used in ripening of mangoes, bananas and even papayas and tomatoes. These fruits when consumed affect all the vital organs like liver, kidney, heart and stomach. It is very dangerous to the health. There is no regulation to prevent the calcium carbide, which is being used very commonly in the country.

Another problem which I would like to bring to the notice of the House and which is the most burning problem today in the country, is the unregulated use of pesticide. The studies show that pesticides can cause health hazards like birth defects, nerve damage and various cancers. The most affected are the rural folks, who are unaware of these dangers. A study conducted by researchers in Rajasthan University has shown that there are alarming levels of Organochlorine Pesticides in the blood and milk of lactating mothers. This is a very dangerous news because mother's milk is a gift to us from God. It is the purest of the pure things what God has given to us. It is really pathetic that we have contaminated even mother's milk. It is not only in Rajasthan but studies in various other parts of the country have shown similar results.

Madam, I would like to say that when you have laws to protect women and children from atrocities, there are more women and children being affected by food adulteration than the actual atrocities committed on them. I would like to cite an example of my native village from where I come. Twenty years ago there was just one cancer patient in the village. But now in a population of thousand people, 50 people are suffering from cancer. Most of them are unable to get proper treatment. It costs them lakhs and lakhs of rupees for them to get treated. This crisis is not only in my constituency but is a national crisis right now with the number of cancer patients increasing in the country.

Through yourself, Madam, I would request the Government to take up a health scheme like Arogya Shree which was started by our former Chief Minister the late Y. S. Rajasekhara Reddy *garu* in Andhra Pradesh, where any poor person can go to the hospital of his choice and get treatment for any ailment which he is suffering from. It will really help the people of the country if such a scheme is launched by the Government.

I am not exaggerating when I say that there is hardly any food that is left unadulterated. It has reached such proportions that strict laws need to be enacted to curb it. Statistics show that the current laws are inadequate and the culprits are going scot-free with meagre fines and small punishments. Adulteration is as good as poisoning the public and, therefore, strict laws should be there; punishments given should be as severe as in 'attempt to murder' cases and the adulterators have to be booked under such provisions. The Supreme Court has urged that anyone found involved in the illicit activity should be dealt with a firm hand. The Apex Court has stated that milk adulteration should attract 'life imprisonment', and asked the Government to take a serious view of this. The Apex Court has also slammed the current maximum punishment of six months as grossly inadequate.

Though much of the action lies in the hands of the State, I urge the Central Government to step in and play a proactive role as it is a national crisis right now. I urge the Government to form a high-powered committee as coordinated efforts of the Ministries of Health, Food and Agriculture will deliver the desired results, what we require.

Every Indian, including all of us, is consuming what I call 'slow poison'. Knowingly or unknowingly, water, rice, wheat, vegetables, milk, meat, fruits or sweets, whatever we are taking, in other words, whatever we are eating is making our country a nation with the highest number of cancer patients, and people are suffering from the effects of food adulteration. Even every child in the womb is a victim of adulteration these days. I am afraid of this unseen enemy, which enters each household everyday.

Madam, as they say, "A stitch in time saves nine", if we put in strong rules and regulations, and enact strong laws, we can save crores of rupees for the country in terms of healthcare costs. These man-made problems should not be a deterrent in the development of the nation.

In the end, I would like to thank our hon. Prime Minister for bringing in Swachh Bharat for a 'Clean India'. Madam, through you, I would request the Government to bring a new initiative like "Shuddh Bharat" where we get clean water and clean food. I thank you, Madam, for giving me the chance to speak on this issue.

डॉ. सत्यपाल सिंह (बागपत) : माननीय अध्यक्ष महोदया, इस विषय पर बोलने का अवसर देने के लिए बहुत-बहुत आभारी हूँ। आज का विषय जीवन और मृत्यु के प्रश्न का विषय है। यह सवा सौ करोड़ लोगों का प्रश्न नहीं, बल्कि आगे आने वाली पीढ़ियों का भी विषय है। यह केवल मनुष्यों से ही नहीं, बल्कि पशुओं और पक्षियों से भी संबंधित विषय है। इसलिए इस विषय पर बोलने के लिए मैं चाहता हूं कि आप थोड़ा समय दें।

सबसे पहले मैं आदरणीय मंत्री जी का बहुत-बहुत धन्यवाद करता हूँ। उन्होंने समस्या की गंभीरता और इसकी व्याप्ति को मानकर एक कठोर कानून लाने की बात कही है। इसके साथ-साथ मैं इस बात के लिए भी उनका धन्यवाद करना चाहता हूँ कि उन्होंने इस बात को उजागर किया और इस बात को माना है कि पिछली सरकार में फूड सेफ्टी एंड स्टैंडर्ड कानून बनाया गया, वह वर्ष 2006 में बना। दो वर्ष के बाद उसकी अथॉरिटी बनी, पाँच वर्ष के बाद उसके रूल्स और रेगुलेशंस बने। यह केस ऑफ पॉलिसी पैरालिसिस का नहीं, बल्कि यह केस ऑफ कोमा है। ऐसा लगता है कि पिछली सरकार सार्वजनिक स्वास्थ्य के प्रति किस प्रकार से खिलवाड़ कर रही थी।

अध्यक्ष महोदया,

" एक दो ज़ख्म नहीं, सारा जिस्म है छलनी।

दर्द बेचारा परेशान है, कहाँ से उठूँ। "

माननीय अध्यक्ष : आप दो-तीन क्लियरिफिकेशन भले ही पूछें, पर बहुत लम्बा भाषण न दें।

डॉ. सत्यपाल सिंह : मैडम, चाहे दूध हो, चाय हो, फल हो या सब्जी हो, सॉफ्ट ड्रिंक हो या हार्ड ड्रिंक हो, घी हो या तेल हो, सब जगह मिलावट का बोलबाला है। पिछले हफ्ते ही इस सदन ने मानसिक रोगों के बारे में चर्चा की थी। मानिसक रोगों के लिए कितने हॉस्पिटल्स हैं, कितने डाक्टर्स हैं, कितने रोगी हैं? हम सिम्पोमेटिक ट्रीटमेंट की बात करते हैं, लेकिन जब तक हम उसके मूल में नहीं जाएंगे - प्रज्ञापराधो ही मूलं सर्वरोगानाम - उसके पीछे क्या है, उसे देखना होगा। इसीलिए हमारे पूर्वजों ने कहा था कि आहार शुद्धो ही सत्व शुद्धो, सत्व शुद्धो दुर्वास्मृति। अगर आहार शुद्ध है, भोजना शुद्ध है तो सब कुछ ठीक हो सकता है। आज इस देश में आहार ही इतना अशुद्ध हो गया है, इसलिए ये सारी प्राब्लम्स हो रही हैं। हम लोग कहते हैं - जैसा खाए अन्न, वैसा हो जाए मन।

मैं अपने कलीग रेड्डी जी को धन्यवाद देता हूं और उनकी बात को सप्लीमेंट करते हुए कहना चाहता हूं कि जब सवेरे कोई आदमी उठता है, चाहे पानी पिए, दूध पिए या चाय पिए, सब में मिलावट है। पानी में फ्लोराइड है, नाइट्राइट है, नाईट्रेट है, कोबाल्ट है, आर्सेनिक है, अलग-अलग चीजें मिली हुई हैं। चाय में पता नहीं क्या-क्या मिला रहे हैं और दूध की हालत इतनी खराब हो गयी है कि हमारी एजेंसीज कहती हैं कि मार्केट में जो दूध मिल रहा है, उसमें से 70 प्रतिशत दूध मिलावट वाला दूध है। उसमें कास्टिक सोडा, यूरिया, स्टॉर्च और व्हाइट पेंट मिलाया जा रहा है। उससे अलग-अलग तरह की बीमारियां हो रही हैं, किडनी की बीमारी हो रही है। दूध को कैसे लम्बे समय तक सुरक्षित रखा जा सकता है, उसके लिए कुछ डेयरियां हेयर ब्लीच कैमिकल्स मिला रही हैं। हाइड्रोजन पैराक्साइड और पोटेशियम हाइड्रोक्साइड जैसे केमिकल मिलाए जा रहे हैं जिनको डिटेक्ट करना मुश्किल है। इससे अलग-अलग तरह की बीमारियां पैदा हो रही हैं। पनीर और मावा में आज आर्जिमोन ऑयल मिलाया जा रहा है जिससे अलग-अलग बीमरियां पैदा हो रही हैं। दूध जल्दी से और ज्यादा मात्रा में हो, इसके लिए जानवरों को आक्सीटोसिन इंजेक्शन लगाया जाता है। लोग कहते हैं कि यह इंजेक्शन लेबर पेन के लिए गर्भवती महिलाओं को लगाया जाता है। Mother experiences labour pain once, लेकिन गाय-भैंस दिन में दो-दो बार उसको महसूस करती हैं। एक तरफ हम कानून बनाते हैं कि जानवरों के प्रति कोई निर्दयता न दिखाए, लेकिन आज इस देश में जानवर इसे सहते हैं।...(व्यवधान)

माननीय अध्यक्ष : इसमें भाषण परमिटेड नहीं है। आप अपना क्लेरिफिकेशन पूछिए।

डॉ. सत्यपाल सिंह : घी में चर्बी मिलाई जा रही है। अगर आप एलाऊ करें, मैं माननीय मंत्री जी को दो-तीन सुझाव देना चाहता हूं। हमारे देश में बहुत ही टफ एंड स्ट्रिंजेंट लॉ बनाए जाएं, उसके लिए स्पेशल कोर्ट्स बनाए जाएं और हैवी पनिशमेंट उसमें दिए जाएं। आजकल जो प्रावधान है, पैसे का ज्यादा फाइन होता है, उसमें जेल बहुत कम है और एनफोर्समेंट लॉ ठीक नहीं है। म्यूनिसिपल कारपोरेशन्स एवं म्यूनिसिपल काउसिंल्स के officers are chronically corrupt. उसके लिए मेरा सुझाव है कि ऐसे मामलों में जो अधिकारी पकड़े जाएं, उनके लिए ज्यादा पनिशमेंट देने का प्रावधान कानून में होना चाहिए। फूड टेस्टिंग लेबारेट्रीज और फूड इंसपेक्टर्स की संख्या ज्यादा होनी चाहिए। इसके साथ ही, पब्लिक अवेयरनेस बढ़ाई जाए कि कैसे सिम्पल स्क्रीन टेस्ट से पब्लिक देख सके कि उसमें क्या मिलावट हो रही है।...(व्यवधान)

माननीय अध्यक्ष : आप क्लेरिफिकेशन्स पूछिए। सजेशन्स आप लिखकर भेज दीजिए। अगर मंत्री जी से आपको कुछ नहीं पूछना है तो हो गया। बैठिए।

माननीय मंत्री जी।

श्री जगत प्रकाश नड्डा: मैडम, स्पीकर, अभी कॉलिंग अटेंशन मोशन में माननीय सदस्य मिधुन रेड्डी जी एवं सत्यपाल सिंह जी ने जो चिन्ता जाहिर की है, वह सरकार के ध्यान में है। इस चिन्ता का सही रूप में निवारण किया जाए, उसके लिए सरकार प्रयासरत भी है और कार्यरत भी है।

सबसे पहली बात तो यह है कि माननीय सदस्य ने थ्रेट के रूप में कहा है। मैं इसे थ्रेट से ज्यादा एक चैलेंज के रूप में लेता हूं और मंत्रालय इससे ओवरकम करने के लिए भरसक प्रयास कर रहा है। एक बात हमें समझनी होगी कि जहां तक कन्टैमिनेशन का सवाल है या एडल्ट्रेशन का सवा है, इसके नये-नये तरीके और नये ढंग समाज में लोग उपयोग करते रहे हैं। At one particular time, we are going to get a result which is going to be absolutely free from adulteration इससे ज्यादा प्रैक्टिकल बात यह होगी कि It is a continuous process which we have to develop. A mechanism has to be developed which is continuous, which is regulatory, which monitors and which also finds ways and means to curb adulteration जो नये-नये तरीके से मार्किट में इम्पलीमेंट हो रहे हैं, उसके बारे में भी हमें ध्यान रखने की जरूरत है।

मैं दोनों माननीय सदस्यों की चिंता को अपने साथ समावेश करता हूं और आपके माध्यम से सदन को यह विश्वास दिलाना चाहता हूं कि सरकार इस मामले में पूरी तरह से प्रयासरत है, कार्यरत है और इस चैलेंज को हम सीरियसली मीटआउट करना चाहते हैं। वर्ष 2006 से पहले फूड एडल्ट्रेशन एक्ट से काम चल रहा था, लेकिन जैसे-जैसे एडल्ट्रेशन की मैथडोलॉजी बढ़ी, More stringent laws were needed. That is why, in 2006, we came with the Food Safety and Standards Act. उसके प्रोवीजन और रैगूलेशन्स बनने में कुछ विलम्ब अवश्य हुआ, लेकिन अब समय आ गया है कि इस सारे एक्ट को रिविज़िट करने की आवश्यकता है। रीविज़ट करने के लिए सरकार प्रतिबद्ध है। मैंने आज से दो दिन पहले ही एक टास्कफोर्स गठित किया है और उस

टास्कफोर्स को within 45 days, they have to give their suggestions. उन सजैशन्स को हम पब्लिक डोमेन में भी डालेंगे ताकि हमें जनता का इनपुट भी इस बारे में प्राप्त हो सके। हम इसे और स्ट्रिन्जन्ट बनाना चाहेंगे। मिल्क के इश्यु पर सुप्रीम कोर्ट की डायरेक्शन आयी है। But milk is one segment जब हम रीविज़ट कर रहे हैं तो हमने यह कोशिश की है कि सारे एसपैक्ट्स को हम देखें और जितने भी फूड आइटम्स हैं और जो केवल ऑर्गेनाइज्ड और अन-ऑर्गेनाइज्ड सेक्टर में प्रोड्यूस हो रहे हैं वही नहीं, बल्कि जो इम्पोर्टिड फूड आइटम्स हैं, उनको भी रीविजट करने की जरूरत है और इस दृष्टि से हम प्रयासरत हैं।

जहां तक ऑक्सीटोसिन का सवाल है, मैंने पहले भी कहा कि इसका मिसयूज़ हो रहा है, लेकिन जो रूल्स और रैगूलेशन्स हैं, वे अपने आप में काफी स्ट्रिन्जेन्ट हैं। The issue is of implementation. The implementation part is with the States and the Union Territories. But I do not want to say that. It is a blame game कि मैं उन पर इस विषय को डाल दूं। रूल्स-रेगूलेशन्स बनाना हमारा काम है और हम बना रहे हैं। We are trying to be more stringent because यह मानवता से जुड़ा विषय है और इसमें कोई दो राय नहीं है कि पहले कम्यूनिकेबल डिसिसिज़ का बर्डन हमारे ऊपर था, लेकिन अब इक्वली नॉन-कम्यूनिकेबल डिसिसिज़ का बर्डन भी बढ़ गया है और ये नॉन-कम्यूनिकेबल में जो फूड आइटम्स हैं, इनका भी एक बहुत बड़ा रोल रहा है। We have to be very serious on this issue. इसलिए हम मैनपावर और इनफ्रास्ट्रक्चर पर विशेष रूप से ध्यान देने वाले हैं। क्योंकि आज एनालिसिस की देश में बहुत कमी है। लेबोरेट्रीज़ हमारे पास हैं, लेकिन इनको और इक्यूप करने की जरूरत है। इनकी संख्या बढ़ाने की जरूरत है। पब्लिक प्राइवेट पार्टनरशिप में भी लेबोरेट्रीज़ को आगे लाने की जरूरत है। कम समय में बड़े स्केल पर इसकी इम्पलीमेंटेशन को और कारगर करना पड़ेगा और इसके लिए मंत्रालय कटिबद्ध है। इस बात का मैं विश्वास दिलाना चाहता हूं।

बहुत से विषय सत्यपाल जी ने और रेड्डी जी ने रखे हैं। उन्होंने बीमारियों के बारे में बताया है कि किस तरह से बीमारियां बढ़ रही हैं। मैं सिर्फ इतना ही कहना चाहूंगा कि नॉन-कम्यूनिकेबल डिसिसिज़ का बर्डन बढ़ रहा है और इसलिए हमें इस बात के लिए प्रयासरत रहना होगा कि हम शुद्ध भोजन और शुद्ध फूड मैटिरियल्स उपलब्ध करवा सकें।

उनकी चिंता जायज है, मंत्रालय उसको गंभीरता से लेता है और बहुत जल्द हम इस एक्ट को रीविजिट करने वाले हैं। A task force has been formed. वह फोर्स 45 दिनों के अंदर अपनी रिपोर्ट देगी। पब्लिक डोमैन में हम इसको डालेंगे और जल्द से जल्द हम इसको मोस्ट स्ट्रिन्जेंट बनाएंगे। इस बात का मैं विश्वास दिलाना चाहता हूं। धन्यवाद।

[Placed in Library, See No. LT 1231/16/14]

<u>12.41 hrs</u>